

PART -I
DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS,
PUNJAB

Notification

The 29th September, 2006

No. 30-Leg/2006- The following Act of the Legislative of the State of Punjab received the assent of the Governor of Punjab on the 29th September, 2006 and is hereby published for general information:-

**THE PUNJAB STATE COMMISSION FOR SCHEDULED
CASTES (AMENDMENT) ACT, 2006**

(Punjab Act No. 19 of 2006)

AN

ACT

*further to amend the Punjab State Commission for Scheduled Castes,
Act, 2004.*

BE it enacted by the Legislative of the State of Punjab in the Fifty seventh Year of the Republic of India as follows :-

1. (1) This Act may be called the Punjab State Commission for Scheduled Castes (Amendment) Act, 2006.

Short title and
commencement

(2) It shall come into force at once.

2. In the Punjab State Commission for Scheduled Castes Act, 2004 (hereinafter referred to as the Principal Act), in Section 3, in sub-Section (2), for clause (f), the following clause shall be substituted, namely:-

Amendment of
section 3 of
Punjab
Act 5 of 2004.

“(f) one Member-Secretary, to be appointed by the Government from amongst the retired or serving officer of Indian Administrative Service or Punjab Civil Service belonging to Scheduled Castes, not below the

Additional Secretary."

3. In the principal Act, in section 4, for sub-section (1), the following sub-section shall be substituted, namely;-

Amendment of
section 4 of
Punjab Act 5 of
2004

"(1) The Chairperson and non-official members shall hold office for the period of six years:-

Provided that where the Chairperson attains the age of seventy Years before the expiry of the aforesaid term of six years, he shall vacate his office on the day, on which he attains such age".

MOHINDER PAL
Secretary to Govt. of Punjab
Department of Legal and Legislative Affairs